

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.378/05

Thursday this the 28th day of July 2005

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

1. G.Girishkumar,
Assistant Loco Pilot,
O/o the Senior Section Engineer (C&W),
Southern Railway, Palakkad.
2. Sam Divanni,
Assistant Loco Pilot,
O/o the Senior Section Engineer (C&W),
Southern Railway, Palakkad.
3. N.S.Prabodh,
Assistant Loco Pilot,
O/o the Senior Section Engineer (C&W),
Southern Railway, Palakkad.
4. Pradeep G Kumar,
Assistant Loco Pilot,
O/o the Senior Section Engineer (C&W),
Southern Railway, Palakkad.
5. Saji P,
Assistant Loco Pilot,
O/o the Senior Section Engineer (C&W),
Southern Railway, Palakkad.
6. B Anilkumar,
Assistant Loco Pilot,
O/o the Senior Section Engineer (C&W),
Southern Railway, Palakkad.
7. K.K.Suresh,
Assistant Loco Pilot,
O/o the Senior Section Engineer (C&W),
Southern Railway, Palakkad.
8. P.S.Suralai,
Assistant Loco Pilot,
O/o the Senior Section Engineer (C&W),
Southern Railway, Palakkad.

...Applicants

(By Advocate Mr.K.A.Abraham)

Versus

1. Union of India represented by the Secretary, Railway Board, Rail Bhavan, New Delhi.
2. The General Manager, Southern Railway, Chennai – 3.
3. The Chief Personnel Officer, Southern Railway, Chennai – 3.
4. The Senior Divisional Personnel Officer, Southern Railway, Palakkad.
5. The Senior Divisional Personnel Officer, Southern Railway, Thiruvananthapuram.

...Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been heard on 28th July 2005 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

All the applicants herein are Assistant Loco Pilots. They filed this application apprehending that certain loco running staff from Madras Division would be transferred to Trivandrum Division by calling for officers overlooking the priority of the applicants.

2. Counsel for the respondents has filed a counsel statement contending that the applicants have registered for inter divisional transfer and some employees have to be transferred as per the priority of registration. The priority position of the applicants have been furnished as Serial No.31 to 38. This implies that there are more than 30 registrants above the applicants to be considered for transfer and submitted that according to priority only the transfers have been and will be considered in

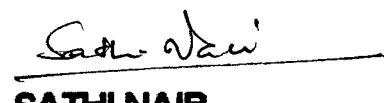
future. Counsel for the applicants submits that the application can be disposed of noting the statement of the respondents that the transfers will be done in future according to the priority of registration.

3. In the light of what is stated above the OA is disposed of noting the statement of the respondents that the transfers will be done in future as per priority of registration. No order as to costs.

(Dated the 28th day of July 2005)



K.V.SACHIDANANDAN
JUDICIAL MEMBER



Sathi Nair
SATHI NAIR
VICE CHAIRMAN

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